

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 05/06/2017 AT 02.30 PM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

**APPLICATION NUMBER :**

**PETITION NUMBER : TCP/174/ (IB)/2017**

**NAME OF THE PETITIONER(S) : SUOLIFICIO LINEA ITALIA INDIA PVT LTD**

**NAME OF THE RESPONDENT(S) : ZARAAS SHOES PVT LTD**

**UNDER SECTION : 433 ( e)(f)**

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

	S. SUNDARARAJAN	Advocate for Petitioner	[Signature]
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**ORDER**

Counsel for petitioner present. He states that the respondent has caused appearance before the Hon'ble High Court of Madras, through counsel Mr.Mohammed Hassan. He submits that he rang up the counsel Mr.Hassan who has admitted that notice on this matter has been received by him. However, there is no representation on behalf of the Respondent. The Registry is directed to issue notice to the respondent. Counsel for petitioner is directed to file an affidavit and bank statement u/s 9(3)(b)(c) of IBC 2016. Put up on **20.06.2017 at 02.30 P.M.**

[Signature]

**(CH. MOHD. SHARIEF TARIQ)**  
(MEMBER (JUDICIAL))

[Signature]

**(K. ANANTHA PADMANABHA SWAMY)**  
(MEMBER (JUDICIAL))